

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 106 of 2020

IN THE MATTER OF:

Nicco Engineering Services Ltd.

...Appellant

Versus

Vinod Kumar Kothari

...Respondent

Present:

For Appellant :

**Mr. S. N. Mukherjee, Senior Advocate with
Mr. Nilanjan, Ms. Pratiksha and Mr. Diwakar
Maheshwari, Advocates**

For 1st Respondent:

Though present, not marked appearance

ORDER

21.01.2020 Before deciding the issue, we intend to give one opportunity to the Appellant to file an affidavit within a week to state as to whether the Appellant intends to vacate the premises within a reasonably short period.

Post the case 'for orders' (To be Mentioned) on **5th February, 2020** before the 1st Bench.

Respondent will not evict the Appellant till the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

/ns/sk/